

deposits with Banks for which full details are not readily available might also have to be allowed).

(b) and (c). Does not arise.

**Representation from L.I.C. Officers regarding Anomaly in Pay and Other Service Matters**

1912. SHRI VIJAY KUMAR N. PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received representation from the L.I.C. Officers regarding pay scale and other service matters etc.;

(b) if so, details thereof;

(c) what is the reaction of the Government to the various demands/observations made therein; and

(d) decision taken in the matter and the likely time by which a final decision in the matter could be expected?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes, Sir.

(b) to (d). The representation mainly refers to the revision of pay scales with effect from 1-4-1973, restoration of the Cut in Adjustment Allowance with effect from 1-11-1974 and removal of anomalies in their wage structure, vis-a-vis the Class III employees of the Corporation at common pay ranges. The Government is aware of these anomalies and the matter is under active consideration and a decision thereon is expected to be taken at an early date.

चीनी से निम्नलिखित मिठाइयों, चाय प्रायि के मूल्यों में वृद्धि

1913. श्री हजाराब साहब : क्या वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि देश में चीनी के मूल्यों में कमी होने के बावजूद चाय, मिठाइयों, चीनी निम्नलिखित बिजनेसों और बच्चों की टाफियों के मूल्य पहले के समान हैं; और

(ख) यदि हाँ, तो हम बारे में सरकार द्वारा क्या कार्रवाई की गई है ?

वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्रालय में राज्य मंत्री (श्री आरिफ बेग) : (क) और (ख) चीनी में बने पदार्थों तथा तैयार चाय पर कोई कानूनी मूल्य नियंत्रण नहीं है। नागरिक पूर्ति और सहकारिता विभाग ने 20 अक्टूबर, 1978 को राज्य सरकारों को तैयार चाय तथा मिठाइयों के मूल्य कम करने के बारे में कदम उठाने के लिए लिखा था। वाणिज्य, नागरिक पूर्ति और सहकारिता मंत्री ने 9 अक्टूबर, 1978 को सभी मुख्य मंत्रियों को लिखा था कि कार्बोहाइड्रेट के पदार्थ, मिठाई, तली वस्तुओं, तैयार चाय या चापा, मापट डिब्बे प्रादि, उक्त वस्तुओं पर घेने जा रहे हैं। उन्होंने उनसे इन वस्तुओं के मूल्य कम करने के लिए उपाय करने का अनुरोध किया था। अनेक राज्य सरकारों ने सूचित किया है कि उन्होंने/उ मिठाई बिप्रेताओं, होटल मालिकों तथा उद्योगों वहाँ के मालिकों को इन वस्तुओं के मूल्य कम करने हेतु राजी करने के लिए कदम उठाये हैं। उठा रहे हैं।

**Development of Hotel Industry**

1914. SHRI MADHAVRAO SCINDIA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether he is aware that a 4-day Convention of the Federation of Hotels and Restaurant Association of India was held recently at Agra;

(b) if so, whether the Convention has expressed that the hotel industry and Government have shown casual interest in its development; and

(c) if so, his reaction thereto?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK):** (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

**Useful Information obtained by Income-tax Authorities about those presenting High Value Notes**

1915. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Income Tax authorities have obtained useful information about those who presented high value notes for exchange after recent demonetisation and if so, the nature thereof;

(b) whether any follow-up-action is being taken in regard to the information so obtained; and

(c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH):** (a) to (c). The follow-up-action in respect of cases involving encashment of demonetised bank notes is in progress. Information presently available indicates that source of over Rs. 3.45 crores involved in 1308 declarations is not fully and satisfactorily explained. Requisite assessment proceedings are in progress. Assessments have been completed in respect of 135 declarations involving a sum of Rs. 14 lakhs. Penal proceedings have been initiated wherever called for.

**Increase in Rates and Tariff Charges of Hotels under ITDC**

1916. SHRI SUKHDEO PRASAD VERMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government have again raised the rates and tariff charges exorbitantly of Hotels etc. operating under India Tourism Development Corporation Limited, New Delhi, despite its assurances to hold the price line during March, 1977;

(b) if so, the reasons thereof and number of times the tariffs have been raised of these Hotels since March, 1977 with details of tariff prevailing in each ITDC's hotels in the country; and

(c) whether this is being done at the cost of tourists and visitors which would ultimately give rise to the prices of various commodities in which these visitors deal in?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK):** (a) Hotel tariffs are fixed annually keeping in view the modified Hubbart Formula, which takes into account rise in prices and wages, cost of operation, material cost, competition etc. ITDC Hotel Tariffs have been fixed lower than the Tariffs permissible under the Hubbart Formula and cannot be called exorbitant. They are by and large lower than the Tariffs of other comparable Hotels.

(b) With the approval of the Government, hotels in the private sector as also public sector including ITDC have revised their tariff twice (on 1-10-1977 and 1-10-1978) since March 1977.

A statement showing the hotel rate structure of ITDC hotels effective from 1st October, 1978 is attached.

(c) Hotel tariff structuring has no relationship to the prices of various commodities in which hotel guests deal in.